

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:123  
ANSWERED ON:17.08.2012  
DEVELOPMENT OF MINING INFRASTRUCTURE  
Tharoor Shri Shashi

**Will the Minister of MINES be pleased to state:**

- (a) whether the Government is taking steps to develop mining infrastructure in the country;
- (b) if so, the details thereof;
- (c) whether the Government has entered into any public-private partnerships to improve mining infrastructure including optimising logistics;
- (d) if so, the details thereof;
- (e) whether an information network exists to enable players in the mining supply chain to collaborate better; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINES (SHRI DINSHA PATEL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO STARRED QUESTION NO. 123 TO BE ANSWERED IN THE LOK SABHA ON 17.8.2012 REGARDING DEVELOPMENT OF MINING INFRASTRUCTURE.

(a) to (d): As per available information Planning Commission has sanctioned an outlay of Rs. 50 crore to the Ministry of Coal for augmentation and development of transport infrastructure in coal field areas in Annual Plan 2012-13.

(e) and (f): With the liberalisation of mining sector since 1993, mineral production and supply are determined by Market conditions. The Government does not maintain information on supply chain networks. However, in order to facilitate Mineral amounting from mine to end-use, the Government has amended Rule 45 of Mineral Conservation and Development Rules, 1988, to make it mandatory for all miners, traders, stockiest, exporters and end-users to register with the Indian Bureau of Mines and report their transactions in mineral on monthly and annual basis. This information on mineral transactions will facilitate necessary inputs for policy formulation to improve the mining infrastructure and ensure logistic efficiencies.